

सान्द्रण नहीं बना सकेंगे तथा उन्होंने यह भी पूछा कि क्या 60 प्रतिशत की विदेशी इक्विटी वाली भारतीय कम्पनी को, कोका कोला तथा फैंटा से भिन्न नये पेय बनाने की अनुमति दी जायेगी। यह प्रस्ताव भी रिजर्व बैंक आफ इण्डिया द्वारा 8 नवम्बर, 1977 को रद्द कर दिया गया है। कोका कोला एक्सपोर्ट कारपोरेशन ने समय सीमा के भीतर ही भारत में अपना कार्यकलाप बन्द करने के निश्चय की घोषणा कर दी है। बन्द किये जाने की तारीख के बाद से विदेश को भेजे जाने के लिये और कोई लाभ तथा प्रभार नहीं होंगे।

Blocking the border roads by Snow in Winter

3888. SHRI P. K. KODIYAN: Will the Minister of DEFENCE be pleased to state:

(a) whether some of the border roads in the northern and north western areas are often blocked due to heavy snowfall in winter; and

(b) if so, what are the steps taken by Government to keep the affected roads open for traffic throughout the year?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir. Certain stretches of some of the roads entrusted to the Border Roads Development Board remain closed for some periods during the year due to heavy snow-fall.

(b) Efforts are made to keep these roads open for maximum period possible. However, certain stretches of some of the roads which lie in close proximity of high passes are not kept open because of excessive accumulation of snow, and danger to the safety of traffic due to avalanches and the formation of icing on the road surface.

वित्तीय संस्थाओं द्वारा समाचार पत्रों को ऋण

3889. श्री चतुर्भुज : क्या सूचना और प्रसारण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या वित्तीय संस्थाओं द्वारा समाचार पत्रों को ऋण देने के उद्ये में कोई सिद्धान्त अथवा नीति बनाई गई है ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शर्मा) : (क) और (ख). यह समझा जाता है कि इस प्रकार धन देने का कार्य उन मार्गजनिक वित्तीय संस्थाओं पर छोड़ दिया जाता चाहिए जो क्षेत्र में पहले ही विद्यमान थे। इस अंश पर कि क्या इस प्रयोजन के लिए कोई मार्गदर्शी सिद्धान्त निर्धारित किए जाने चाहिए विचार किया जा रहा है।

Appointment of Expert Group to Study problem of Unemployment among women and allied matters

3890. SHRI DARUR PULLAIAH: Will the Minister of PLANNING be pleased to state:

(a) whether Government propose to appoint an expert group to study the problem of unemployment among women and allied matters;

(b) the steps taken by Government to strengthen the productive role of women in economic development activities initiated in the fields of agriculture, animal husbandry and small and large scale industry; and

(c) whether Government propose to form separate women's co-operatives and credit societies for the purpose?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The Government have recently constituted a Working Group on Employment of Women to examine various issues relating to employment of women in the context of the formulation of the next Plan.

(b) While formulating the next Plan the question of providing employment opportunities to women will be given specific attention.

(c) Issues relating to women's co-operatives and credit societies are, among others, to be considered by this Working Group.

**BSF men arrested on charge of
Dacoity and murder in Mekliganj
Sub-Division of Cooch-Bihar**

3891. SHRI AMAR RAY PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a few B.S.F. men have been arrested by the West Bengal police on a charge of dacoity and murder in the Mekliganj sub-division of Cooch-Bihar District; and

(b) if so, the steps taken to stop such activities of B.S.F. men?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). Information is being collected and would be laid on the Table of the House as soon as it is received.

**Cost of dredging at the Auckland Bar
for better draft for Haldia**

3892. SHRI SUSHIL KUMAR DHARA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the cost of dredging at the Auckland Bar for better draft for Haldia has gone up considerably in the last three years;

(b) whether no cost-benefit analysis was made by CPT and no proper appraisal was made by the Ministry before the finalisation of the contract; and

(c) whether the contract is a time rated contract without any relevance to achieving proper draft and if so, whether the Government will institute an inquiry in this matter?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). The estimate for the dredging of the Haldia Channel was sanctioned after cost benefit analysis of the scheme was carried out by the Calcutta Port Trust. The sanctioned estimate provided for dredging by the Port's own dredgers, the dredgers belonging to the Ministry of Shipping and Transport and by contract dredging. Requisite draft was achieved in the Outer Estuary by April, 1975. Contract dredging was stopped in the Outer Estuary in April, 1975 and in Inner Estuary in December, 1975. Dredging by the Port's dredgers and dredgers belonging to the Ministry (now owned by Dredging Corporation of India, a public sector undertaking) is still continuing. Due to peculiar hydraulic conditions of the river Hooghly, the contract had to be time rated with provision for constant review for performance. The Ministry of Shipping and Transport's dredgers are also employed on the same basis. The depth in the Inner Estuary which also covers the Auckland Bar could not, however, be achieved because of